Publication Notice

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-9 (Appellate Civil Jurisdiction)

FAO No. 6137 of 2014

SHRIRAM General Insurance Co. Ltd. .... Appellants
V/s

Charan Kaur & others ..... Respondents

5) **Joginder s/o Gurdayal Singh, r/o Dhamipur, Post Office Kuldeep Nagar, Distt. Ambala.**

6) **Jagdish, s/o Gurdayal Singh, r/o Dhamipur, Post Office Kuldeep Nagar, Distt. Ambala.**

7) **Baljit s/o Gurdayal Singh, r/o Dhamipur, Post Office Kuldeep Nagar, Distt. Ambala.**

Respondent No 5 to 7 Lrs of Shri Gurdayal Singh (since deceased), s/o Chet Ram (Owner of offending tractor no. HR-01L-4471).

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on **15.11.2022 (Actual)**, personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on **27.09.2022 (A)**

SUPERINTENDENT CIVIL REVISION BRANCH

27/9/22

Scanning clerk:-